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**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

O.A.No.060/00578/2014

Date of Decision : 28.10.2015

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, JUDICIAL MEMBER
HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

1. MES No.372204 Mahipal, Elect, FGM HS-II.
2. MES No.374198 Sarwan Kumar, FGM HS-II.
3. MES No.374199 Nirmel Singh, FGM HS-II.
4. MES No.374196 Sohan Lal, FGM HS-II

All working in the o/o GE (U) Ambala Cantt.

Applicants

Versus

1. Union of India through Secretary, Ministry of Defence, Army HQ, New Delhi.
2. The Engineer-in-Chief, Army HQ, New Delhi.
3. The Chief Engineer, Western Command, Chandimandir.
4. Commander Works Engineer, Ambala Cantt.
5. Garrison Engineer (U), Ambala Cantt.

Respondents

Present: Mr. Shailendra Sharma, counsel for the applicants
Mr. Arvind Moudgil, counsel for the respondents

O R D E R

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel appearing on behalf of the parties agree that the writ petitions no.14475/2014 – Union of India etc. Vs. Dinesh Kumar & Ors., CWP No.15194/2014 – Union of India etc Vs. Tilak Raj Sharma & Ors. in which orders passed by this Tribunal are under challenge, pending in the Hon'ble High Court of Punjab & Haryana, stand adjourned sine-die as the issue is engaging the attention of the Hon'ble Apex Court. They submitted that these matters may be disposed of at this stage with liberty to the applicants to file an application for revival of these cases, if need arises, after the decision by the Hon'ble High Court, in the pending cases.

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2. Ordered accordingly.

Rs
(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER

Place: Chandigarh
Dated: 28.10.2015

SV:

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(SANJEEV KAUSHIK)
JUDICIAL MEMBER